

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/6327/2021

This the 12th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohd Saleem Khan

.....Applicant

(Advocate:- Mr. Aniruddha Sharma for Mr. Rahul Pant, Sr. Advocate)

Versus

1. The State of Jammu and Kashmir and ors.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits he has no instructions in the matter.

2. Despite the case being listed in the regular cause list, which is a notice for public at large, the applicant has not appeared in the matter. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non prosecution.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun...